

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 303

RA-11/2024

IN

65/252(ND)/2023

IN THE MATTER OF:

Generous Mercantile Pvt Ltd.

.... Petitioner/Applicant

Vs.

ROC

.... Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 27.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Appellant

: Mr. Mohd Nazim Khan Adv.

For the IT Dept.

: Mr. Prashant Meharchandani, SSC, Mr Akshat Singh, JSC, Mr Utkarsh Kandpal, Adv.

For the Respondent :

ORDER

RA-11/2024

This application has already been allowed vide order dated 01.04.2024.

The Petitioner has deposited Rs. 10,000/- to the Prime Minister's National Relief Fund and has filed proof of deposit of cost.

The Registry is directed not to list this matter again.

CP-65/252(ND)/2023

We have heard the submissions made by Mr. Mohd. Nazim Khan, appearing for Petitioner. We have also perused the report submitted by the RoC.

The submissions of the Ld. Counsel for Income Tax Department that there are no objection has been recorded in the order dated 16.10.2023.

Order **reserved.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)